

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(CIVIL) NO. 3223/2024

GAGANJOT KAUR

PETITIONER(S)

VERSUS

TARANJEET SINGH

RESPONDENT(S)

O R D E R

1. We are informed that the parties have been able to arrive at an amicable settlement before the Supreme Court Mediation Centre.
2. The Settlement agreement dated 20<sup>th</sup> June, 2025 has been reduced into writing, duly signed by the parties and their respective counsel including the learned mediator.
3. The terms of the Settlement Agreement reads thus:-

“SETTLEMENT AGREEMENT

*This Settlement Agreement is entered into between Petitioner- Ms. Gaganjot Kaur W/o Mr. Taranjeet Singh D/o Gurdeep Singh, R/o. House No. F- 116, Sec. 11, Near Power House, Hanak Nagar, Jammu Correct R/o Jamadar Khana, Near Narangi Bai Temple Lashkar, Gwalior, District Gwalior Madhya Pradesh - 474001 (here in after referred to as Petitioner-Wife) and Mr. Taranjeet Singh S/o Jagdev Singh, R/o- House No. 71 Sector 10, Nanak Nagar, Jammu (here in after referred to as Respondent-husband).*

1. *Whereas the marriage between the petitioner and respondent husband was solemnized as per Hindu rites and ceremonies on 03.12.2023 at Jammu. After marriage parties resided together at Jammu and*

there is no issue out of this wedlock.

2. Both the parties resided together as husband and wife till 08.02.2024, and thereafter disputes and differences arose between the parties and since then she is staying separately at Gwalior. The respondent husband has filed divorce petition no. 68/2024 before the Family Court at Jammu seeking dissolution of marriage.
3. Whereas the Parties have filed following cases against each other:-
  - (i) Respondent husband has filed divorce petition no. 68/2024 before the Family Court at Jammu.
  - (ii) Respondent husband has filed Case 452/2024 pending before Municipal Magistrate at Jammu.
  - (iii) Petitioner wife has filed Criminal Case No. RCT /8644/2024 pending before District and Sessions Court at Gwalior, Madhya Pradesh in relation to the FIR No. 0246/2024 Mahila Thana at Gwalior, Madhya Pradesh.
  - (iv) Petitioner wife has filed DV Case No. R/5328/2024 pending District Court, Gwalior, Madhya Pradesh.
  - (v) Petitioner wife has filed Maintenance Case No. 501/2024 under 125 Cr.P.C before District Court Gwalior.
4. Whereas Hon'ble Supreme Court vide Order dated 15.05.2025 in Transfer Petition (C) No. 3223 of 2024 has referred the matter to Supreme Court Mediation Centre. Comprehensive mediation sessions were held between the parties and their respective advocates on 20.06.2025 (physically for signing of the present Settlement Agreement).
5. Both the parties hereto have arrived at an amicable settlement on the following terms and conditions for dissolution of marriage by mutual consent:-
  - A. That the parties have agreed that the Respondent-husband will pay to the Petitioner-wife a total sum of Rs. 12,00,000/- (Rupees Twelve Lakhs Only) towards full and final settlement of all her claims towards her permanent alimony, Stridhan, maintenance (past, present, future) and any other claim whatsoever.

B. It is agreed between the parties that they will move an application jointly before the Hon'ble Supreme Court under Article 142 of Constitution of India for invoking inherent powers of the Hon'ble Supreme Court praying for divorce by mutual consent as parties are staying separately since 09.02.2024 i.e. for the last more than one year and there is irretrievable break down of the marriage.

C. It is further agreed between the parties that if Hon'ble Supreme Court is pleased to allow application filed by both the parties under Article 142 of Constitution of India then both the parties shall withdraw/quash all the case against each other on the next date if hearing or within 15 days from Disposal of Petition under Section 142 of Constitution of India whichever is later. The Respondent -husband will pay to the Petitioner Wife a total sum of Rs. Rs. 12,00,000/- (Rupees Twelve Lakhs Only) via RTGS/NEFT /Online Transfer in the account Bearing No. 110195253604 Canara Bank, IFSC Code CNRB0006631 in the name of Petitioner-wife.

AND /OR

In case this Hon'ble Court does not grant permission under Article 142 of Constitution of India, both parties have agreed to file this settlement agreement before Hon'ble Court at Jammu alongwith application for Divorce on the basis of settlement and also to approach Hon'ble High Court for quashing of Criminal Proceeding emanates from FIR No. 0246/2024 P.S. Mahila Thana, Gwalior. The Respondent -husband will pay amount of Rs. 12,00,000/- (Rupees Twelve Lakhs Only) in 3 installments is as under:-

I. The Respondent -husband shall pay first installment an amount of Rs. 4,00,000/- (Rupees Four Lakhs only) in favour of the Petitioner wife by way of RTGS/ Online Payment on or before 07.July 2025.

II. The Respondent -husband shall pay second installment an amount of Rs. 4,00,000/- (Rupees Four Lakhs only) in favour of the Petitioner wife by way of RTGS/ Online Payment on or before 25.July 2025.

III. The Respondent -husband shall pay third/final installment an amount of Rs. 4,00,000/- (Rupees Four Lakhs only) in favour of the Petitioner wife

by way of RTGS/ Online Payment on or before 14.August, 2025 or at the time of quashing of FIR (if applicable) whichever is later.

6. *That the Respondent husband shall return the belonging of the Petitioner i.e. trolley bag, Foot wares, Purses and clothes at Supreme Court premises against proper receipt on the next date of hearing of present Transfer Petition before the Hon'ble Supreme Court.*
7. *That the Petitioner and the Respondent have agreed that none of them will initiate any other legal action or complaint against each other or against the family members of each other in respect of their matrimonial dispute in future.*
8. *That subject to the aforesaid terms, the parties have resolved all the disputes amicably in relation to the marriage and have been left with no claims against each other or their respective family members.*
9. *That by signing this Agreement the parties hereto solemnly state and affirm that they have no further claims or demands against each other including maintenance, or any movable or immovable property and all the disputes and differences have been amicably settled by the parties hereto through the process of mediation.*
10. *The parties undertake to abide by the terms and conditions set out in the above mentioned Settlement Agreement, which have been arrived with free will of the parties without any coercion, duress or collusion and parties undertake not to raise any dispute whatsoever henceforth.*
11. *The contents of this settlement - agreement have been explained to all the parties through their respective counsels and they have understood the same.*

**4. In accordance with one of the terms and conditions of the settlement an amount of Rs.12,00,000/- (Rupees**

twelve lakh only) has been paid by the husband-respondent to his wife-petitioner towards full and final settlement of all her claims towards her permanent alimony, Stridhan, maintenance etc.

5. The petitioner wife namely Gaganjot Kaur is personally present in the Court today. The husband-respondent Mr. Taranjeet Singh is also personally present in the Court today.

6. We take notice of the fact that they have not preferred any separate application seeking dissolution of marriage in exercise of our jurisdiction under Article 142 of the Constitution. However, since settlement has been arrived at before the Supreme Court Mediation Centre and the same is on record. We have thought fit to dispense with filing of separate application.

7. The parties are directed to abide by the terms and conditions of the settlement.

8. All proceedings between the parties civil or criminal, if any, stand terminated.

9. In view of the afore-said, the marriage between the parties stands dissolved in exercise of our jurisdiction under Article 142 of the Constitution.

10. The Transfer Petition stands disposed of accordingly.

11. Registry to draw a decree accordingly.

12. Pending application(s), if any, stands disposed of.

.....J.  
[J.B.PARDIWALA]

.....J.  
[K.V. VISWANATHAN]

New Delhi  
18<sup>th</sup> August, 2025

ITEM NO.2

COURT NO.8

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(Civil) No.3223/2024

GAGANJOT KAUR

Petitioner(s)

VERSUS

TARANJEET SINGH

Respondent(s)

[MEDIATION REPORT RECEIVED]

IA No. 275854/2024 - EX-PARTE STAY

Date : 18-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. Ajit Kumar Thakur, Adv.  
Mr. Ram Nath, Adv.  
Mr. Nandlal Kumar Mishra, Adv.  
Ms. Kiran Singh, Adv.  
Dr. Sushil Balwada, AOR

For Respondent(s) :Mr. Nonu Khera, Adv.  
Mr. Harshvardhan Lodhi, Adv.  
Dr. Mrs. Vipin Gupta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The Transfer petition is disposed of in terms of the signed order, which is placed on the file.
2. Pending application(s), if any, stand disposed of.

(CHANDRESH)  
ASST REG. CUM PS

(POOJA SHARMA)  
COURT MASTER (NSH)